

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Miscellaneous Appeal No.99 of 2020**

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Nisha @ Nisha Om Prakash Yadav W/o Manish Sinha D/o Late Om Prakash Singh @ Om Prakash Yadav, Permanent R/o Flat No. A-603, Suresh Smruti, Prathamesh Complex, Veera Desai Road, Andheri West, Mumbai-400053, Maharashtra

... .. Appellant/s

Versus

Manish Sinha S/o Dr. Rabindra Nath Sinha, Permanent resident of 2M/17, Mahatma Gandhi Nagar, Bahadurpur Housing Colony, Agamkuan, Patna-300026, Bihar, Present R/o Aditya Raj House, Ashok Nagar, Road 8A, P.S.-Kankarbagh, Patna, Bihar

... .. Respondent/s

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**Appearance :**

For the Appellant/s : Ms. Meeta Mohini, Advocate  
For the Respondent/s : Mr. Dipak Kumar, Advocate

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**CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI**  
**and**  
**HONOURABLE MR. JUSTICE SHAILENDRA SINGH**  
**ORAL ORDER**

**(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)**

15    25-08-2025                      The Appellant - Nisha @ Nisha Om Prakash Yadav gave a proposal of permanent alimony for a sum of Rs. 50,00,000/- (Rupees Fifty Lakh) and the residential premises (*Flat No. A-603, Suresh Smruti, Prathamesh Complex, Veera Desai Road, Andheri West, Mumbai- 400053, Maharashtra*) where she and her son are living, should be transferred in the name of her son. In this regard, Respondent - Manish Sinha, is hereby directed to submit his stand in writing insofar as furnishing counter proposal, if any.

2. In order to give quietus to the litigation among the respective parties, both the parties are educated, therefore, they



are requested to peruse the latest Supreme Court decisions in the case of **Rajnesh vs. Neha** reported in **(2021) 2 SCC 324** read with **Aditi alias Mithi vs. Jitesh Sharma** reported in **(2023) SCC Online SC 1451** read with **Pravin Kumar Jain vs. Anju Jain** reported in **2024 SCC OnLine 3678 (in Para 32)** it relates to eight factors which are required to be determined for the purpose of determination of permanent alimony. Both the parties are requested to peruse the eight factors and determine tentatively and draw an inference what would be the permanent alimony other than the proposal of permanent alimony offered by the Appellant - Nisha @ Nisha Om Prakash Yadav and apprise.

3. Re-list this matter on 22.09.2025.

**(P. B. Bajanthri, J)**

**( Shailendra Singh, J)**

Maynaz/Rajiv-

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